IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, KOLKATA

REGIONAL BENCH – COURT NO.1

Service Tax Appeal No. 272 of 2011

(Arising out of Order-in-Original No. 51/Commr/ST/Kol/2010-11 dated 04.04.2011 passed by Commissioner of Service Tax Central Excise Bhavan, 180, Shantipally, 3rd Floor Kolkata 700107)

M/s. CMC Ltd., **Appellant**
28, CAMAC Street,
Kolkata-700 016

VERSUS

Commissioner of Service Tax Commissionerate
180, Shantipally, 3rd Floor Kolkata 700107)

Respondent

And

Service Tax Appeal No. 75771 of 2014

(Arising out of Order-in-Original No. 61/Commr/ST/Kol/2013-14 dated 24.02.2014 passed by Commissioner of Service Tax Central Excise Bhavan, 180, Shantipally, 3rd Floor Kolkata 700107)

M/s. CMC Ltd., **Appellant**
28, CAMAC Street,
Kolkata-700 016

VERSUS

Commissioner of Service Tax Commissionerate
180, Shantipally, 3rd Floor Kolkata 700107)

Respondent

APPERANCE :
Shri Deepro Sen for the Appellant(s)
Shri S. S. Chatopadhyay, Authorized Representative for the Respondent

CORAM:
HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)
HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NOs.76386-76387/2024

DATE OF HEARING/ DECISION : 18.07.2024

Per Ashok Jindal :

From a perusal of the records, it is seen that the appellants has filed a copy of Form No. SVLDRS-4, which is the Discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No. 2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and therefore, the present appeals filed by the appellants are deemed to be withdrawn. Accordingly, the appeals filed by the appellants are dismissed as withdrawn.

(Pronounced in the open court)

(Ashok Jindal)
Member (Judicial)

(K.Anpazhakan)
Member (Technical)

rkp